

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10440/2023

(Arising out of impugned final judgment and order dated 24-05-2023 in A482 No. 2236/2022 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

SANJEEV AGARWAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.168271/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.168273/2023-EXEMPTION FROM FILING O.T.)

Date : 12-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Dr. Menaka Guruswamy, Sr. Adv.
Mr. Somesh Chandra Jha, AOR
Mr. Utkarsh Pratap, Adv.
Mr. Lavkesh Bhambhani, Adv.
Mr. Harshvardhan Thakur, Adv.
Mr. Shreay Saini, Adv.

For Respondent(s) Mr. Shaurya Sahay, AOR

UPON hearing the counsel the Court made the following
O R D E R

Service is not complete on respondent no. 2.

The petitioner wants to file rejoinder affidavit to the counter affidavit of the State.

Let such rejoinder be filed within two weeks.

List after three weeks.

Service be completed in the meantime.

The interim order passed by this Court shall continue until the next date of hearing.

(VARSHA MENDIRATTA)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR

